

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:585
ANSWERED ON:27.02.2013
MANPOWER AGENCIES
Sukur Shri Jadhav Baliram

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether the Government recognized overseas manpower agencies are sending Indian workers to foreign countries;
- (b) if so, the details thereof;
- (c) the number of labourers incarcerated in foreign countries and the number of labourers died in harness;and
- (d) the steps taken by the Government for getting amnesty for the prisoners illegally detained in the foreign countries?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

- (a) Yes, Madam.
- (b) At present there are 1428 valid registered Recruiting Agencies under the Emigration act, 1983.
- (c) Information with regard to the 17 Emigration Check Required (ECR) countries is at ANNEXURE.
- (d) On receipt of information regarding any Indian detained in a foreign country, consular or financial assistance for initial legal assistance, is provided, so that detained persons can seek relief as per applicable local laws. In addition, if the detained person is incapable of doing so, moneys for small fines/penalties is also provided from Indian Community Welfare Fund (ICWF) to enable the detained person to secure his/her release.